

**Central Administrative Tribunal
Madras Bench**

OA 310/00867/2019 & MA 310/00363/2019

Dated Wednesday the 10th day of July Two Thousand Nineteen

P R E S E N T

**Hon'ble Shri. P. Madhavan, Member (J)
&
Hon'ble Shri. T. Jacob, Member (A)**

1. S. Eliah
2. C. Anbalagan
3. G. Mahendran
4. R. Mohan
5. B. Rajendran
6. M. Suresh Kumar
7. K. Venkatesan ... Applicants

By Advocate **M/s. S. Kala**

1. Union of India
Represented by the Secretary
Ministry of Youth Affairs & Sports
Room No. 1 C – Wing
Shastri Bhawan, New Delhi – 110 001.

2. The Director
Rajiv Gandhi Institute of Youth Development
Ministry of Youth Affairs & Sports
Govt. of India
Pennalur, Sripurumbudur
Tamil Nadu
Pin code 602 105. ... Respondents

By Advocate **Mr. Su. Srinivasan**

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

MA 363/2019 for joining the applicants together and filing single Original Application is allowed.

2. The applicants have filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“i. To declare that the applicants are eligible and entitled to get all service benefits including pension under the CCS(Pension)Rules 1972 as applicable to employees working under the Government of India as has been done in the case of similarly placed employees under the Ministry of Youth Affairs and sports.

ii. To issue a direction to the 2nd respondent to grant all service benefits to the applicants, as applicable to employees working under the Government of India, as has been done in the case of similarly placed employees under the ministry of youth affairs and sports.

iii. To issue such other orders or directions”

3. When the matter came up for hearing, learned counsel for the applicants submit that he will be satisfied if the applicants' representations at Annexure A5 to A11 dt. 23.10.2018 are considered and speaking order is passed on merits within a time frame to be stipulated by this Tribunal.

4. Mr. Su. Srinivasan takes notice for the respondents.

5. In view of the limited submission made by the learned counsel for the applicants and without going into the substantive merits of the case the

respondents are directed to consider the representations submitted by the applicants at Annexure A5 to A11 and to pass reasoned and speaking order on the basis of the rules and regulations on the subject within a period of three months from the date of receipt of copy of this order.

6. OA is disposed of at the admission stage.

(T. Jacob)
Member(A)
AS

10.07.2019

(P. Madhavan)
Member (J)